Litt 51 2019 2019

## Affidavit to be Furnished by the candidate alongwith Nomination Paper

For election to Bihas Vidham Saname of the House)
From 104 Hathuwa Constituency (Name of the Constituency)

Ramsewar Singla daught of Lt. Rai ball S Agod 57 years, resident of At. Ashand tola, Po Ball rang & S Vet	ingh
Agod 57 years, resident or At. Askand tole, to Balisary of S Uct	rakes on Dist Gobalday (Biter
Election, do hereby solemnly affirm and state on oath as under:-	
(strike out whichever is not applicable)	
- A 1 1	

(1) I am a candidate set up by Janta Dal (U) (name of the political party ) / am contesting as an Independent candidate.

(2) Details of PAN and status of fiting of Income tax return :

Sl. No.	- mra 2.000	Permanent Account Number (PAN)	The financial year for which the last Income-tax return has been filed	Total income shown in Income Tax Return ( in
1.	Self Romsewak Singh	AJK PS 37527	2019-10	Rupees)
2.	Spouse- Sugarti Devi	-	2010-17	
3.	Dependent   Pappu Kumar			
4.	Dependent 2 Raja Kumar			2
5.	Dependent 3 . P. n.K. Kumari		Class and the second	and stilphess (
	4. Anjali kumar		A SALE OF SHAPE OF SHAPE OF	

(3) The following case(s) is/ are pending against me in which cognizance has been taken by the court:-

SI. No.	Offence	Description
(a)	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken:	Eggs 9785 4 48/2010, 188, 171(4)
(b)	Name of the court, Case No. and Date of order taking cognizance:	No
(c)	Details of Appeal (s) / Application(s) for revision (if any) filed against the above order(s):	No

4. Cases in which I have been convicted by a court of law(other those referred to in Form 26):

(a)	The details of cases, Sections of the Act and description of the offence for which convicted :	. No
(b)	Name of the Court(s). Case No. and Date(s) of order(s).	Ne

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(2) Punishme t impasce	(=)	Punishme 1	impasca
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NO

(5) That I give herein below the details of the assets (movable and immovable etc.) of myself, my spouse and all dependents:

## A. Details of movable assets :

(Note:

1. Assets in joint name indicating the extent of joint ownership will also have to be given

In case of deposit/Investment, the details including Serial Number. Amount, Date of Deposit, the Scheme.
 Name of Bank/ Institution and Branch are to be given

Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect of listed companies and as per books in case of non-listed companies should be given.

4. Dependent', here means a person, substantially dependent on the income of the candidate.

5. Details including amount is to be given separately in respect of each investment)

S. No.	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
1)	Cash in hand	50,000=0	25000=4	8000= 0	3000 = ₩	2500=~
(ii)	Details of Deposits in Bank () Gre & accounts (FDRs, Term Deposits and all other types of Deposits including saving accounts) (2) PNB Deposits with Financial Arc 47-4 Institutions, Non Banking As Financial Companies and (2) PNB PNB Cooperative societies and the FILL ARCHART (2) ARC	Rs 22862==== Misgay 4500010018774 16943=== Misgaur	-	DPNBHINGY Mc47450001000 22249 Pd-25005-W 26-INDPATOS C50361244687 R343085=W	P3 24000 = 00	-
(iii)	Details of investment in Bonds, M. Debentures/shares and units in Racompanies/Mutual Funds and others and the amount.	550000= W		in Daniel	San real	Bert (I)
(iv)	Postal Savings, Insurance Policies and investment in any Financial	Le Policy Roseone Prime 634704 Le Investment 5/akk	= 60	Rs.510x Princu Princu Rs25722/yr	-	
(v)	firm Company Trust etc and	NA Mirgay autograv. 2s 3.5 lath	_		Test later	
(vi)	Yachts/Shins (details of Make	erρίολε  5 Μος \$ 700000= ω	4 _	*		
(vii)		Czeta-100 gr +silve 100gs Ps 400000= w	9 std / 50 gr + Silve 200 gr 4 60000 ra	-		AA TE

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ix, Gross Total value	Apri	2400000 = 0	485000=1	354585=10	27000=~	2500 - 4
/ / / / / / other assets such.			-	-	-	-

3. Details of Immovable assets:
(No:e: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated

2 .	Each land or	building or	apartment	should be	mentioned	separately	in this	format.)	
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S. No	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	Agricultural Land -VIL Bolerra, Location(s) Nore Jonker M Survey number(s) - Oto p.o.	iogay Igay	_	-	-	',
	Area (Total measurement in acres)	4 की गहा २ वह	r -	-	- 1	-
	·Whether inherited property (Yes or NO)	yes	-	Cin-	= "	-
	Date of purchase in case of self acquired property	1996-2019	-	10 20	-	
	Cost of Land (in case of purchase)at the time of purchase	863 Em = w	arts.	CAN I'L	- 10	-
	Any Investment on the land by way of development, construction etc.	No	-	-	-	-
	Approximate Current market value	6000000=	-	_	- 9	
(ii)	Non-Agricultural Land Location(s) Survey number(s)	-	-	-	-	
	Area (Total measurement in sq. ft.)	_	=-//	_	-	
	Whether inherited property (Yes or NO)	_	_		-	-
	Date of purchase in case of self acquired property	_	-	-	-	-
	Cost of Land (in case of purchase) at the time of purchase	-	The state of the s	-		
	Any Investment on the land by way of development, construction etc.	_ =		-	-	-
	Approximate Current market			Fact-	-	-
(iii)	Commercial Buildings (including apartments) -Location(s) -Survey number(s)	<u> </u>	-	N	7 = 1	-
	Built up Area (Total measurement in sq. ft.)	_	-		-	

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	V licher inherited property (* es or NO)		T	T	1	T
	Day of purchase in case of seri activitied property	-	-	-	-	-
	C wsf of property (in case of prechase) at the time of prechase	-			-	-
-	Any Investment on the property by way of development, construction etc.	-	-	10233		-
1	Approximate Current market value	-		100	-	
(iv)	The state of the s	Balessa tola				-
	-Location(s) - Survey number(s)	As named tola	-	_		-
	Area (Total measurement in sq. ft.)	2.5 Ketha	-00	- ·	-	-
	Built up Area (Total measurement in sq. ft.)	2.5 Katha	-	10-	-	
	Whether inherited property (Yes or NO)	yes				
	Date of purchase in case of self acquired property	_	-	-		7
	Cost of property (in case of purchase) at the time of purchase		- 840	0002-		-
	Any Investment on the land by way of development, construction etc.	-		1	-	Total Control
	Approximate Current market value	7000000=W	-		_	
(v)	Others (such as interest in property)	-	_			_
(vi)	Total of Current Market Value of (i) to (v) above	13000000-4		-	-	

(6) I give herein below the details of liabilities/ dues to public financial institutions and government:-(Note: Please give separate details of name of Bank, institution, entity or individual and amount for each item)

S. No.	Description	Self	Spouse(s)	Dependent-1	Dependent-2	Dependent-3
(i)	Loan or dues to Bank/Financial  Institution(s)  Name of Bank or FI  Amount outstanding  Nature of Ioan	PNB Mirgy Husinglane 350000 =00		-	-	-
	Loan or dues to any individuals/ Entity other than mentioned in (i) above.  Name(s)  Amount outstanding  Nature of loan	-		-	. —	- 11

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	A-ty other liability			_	_	T _
	Grand total of liabilities					-
(ii)	Government Dues: Dues to departments dealing with government accommodation	-	-	Scale A	-	-
	Dues to departments dealing with supply of water	-	man T		-	-
	Dues to departments dealing with supply of electricity	-		_		-
	Dues to departments dealing with supply of telephones/mobiles		=	- 3		-
	Dues to departments dealing with government transport (including aircrafts and including transport)	-	-	-		
	Income Tax Dues	-		-		
7	Wealth Tax Dues	-	-			
	Service Tax Dues	-	-	_		-
	Municipal /Property Tax Dues		-			-
	Sales Tax Dues	No Company	Marie Toronto	_		1_
	Any other dues	_		_	-	-
	Grand total of all Govt dues	-	-	_	_	-

(7) Details of profession or occupation:

a. Self. Whip. Mulling Party Bihar Vidhan Sabha Gm MIA 104 Hathara
b. Spouse ...... Itaure wife

(8) My educational qualification is as under: Intermediate, Gopechwar College Harthur.

(Give details of highest School / University education with full form of the certificate/ diploma/ degree course) (Name of the School /College/ University and the year in which the course was completed.)

## ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

1.	Name of the candidate	Sh./Smt/Kum. Ramsewak Singh
2.	Full postal address	At- Asmand tola P.O Bajecra fs Vchokages).
3.	Number and Name of the constituency and state	Janta Pallu) 104 Hathua Constitue
	Name of the Political party which set up the candidate (otherwise write 'Independent')	. Janta Dal(U)
4.	(a) Number of cases in which conviction order passed (other than those referred to in Form 26)	
		5 Mindan Cut
-		5 31.03.70

	PAN of				Year for which last		Trial leaving Sleav	
		a) Candidate AJKPS	37525	1	ncome Tax Retu	irn filed		
_		o, Spouse:	0,000	-				
		c) Dependents						
6.	-	Detail	s of Assets at	nd Liabilit	ies in rupees			
۹.	+	The second second	Self	Spouse	Dependent-I	Dependent-II	I B	
		Moveable App 8 Asset (Total value)	240000			27000 ~	2 500 - au	
В.		Immovable Asset	13000000	-10	_			
	(i)	Purchase Price and Development Cost of Immovable Property (Total Value)	_	-	_=			
	(ii)	Approximate Current Market Price of Asset (Total Value)	-	-	_	-		
4		Liabilities						
		(i) Government dues (Total)	-	-	_			
		(ii) Loans from Bank, Financial Institutions and others (Total)	350000-	٠ _ ده	-	-	-	
	His	ghest educational qualific	ation: 9mt	ler Meso	Liate Proper	show College	o Hatting.	

## VERIFICATION

i, une depor	ient, above named do hereby	varia, and do to the same	
best of my	knowledge and helicf no page	verify and declare that the contents of	this affidavit are true and correct to the been concealed there from. I further
declare that	:	of it is false and nothing material has	been concealed there from, I further
fort though in			

(a) there is no case of conviction or pending case against me other than those mentioned in items 3 and 4 above;
 (b) L my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 5 and 6 above.

Verified at Porton 9 this the 31 day of Morch 201	0
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MARCA ME DEPONENT - 2019 Note: 1. Affidavit should be filed latest by 3.00 PM on the last date of filing nominations.

2 Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary

3. All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of . magas mez any item, either "Nil" or "Not applicable", as the case may be, should be mentioned

4. The affidavit should be either typed or written legibly and neath.